

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3510/2017

New Delhi, this the 06th day of October, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Navin Tandon, Member (A)**

Anirudh
Aged 61 years, Group 'C',
S/o. Late Sh. Kashi Saha,
Village Phulugani Post Meerganj,
Distt. Gopal Gang,
Bihar. ...Applicant

(By Advocate : Mr. R. K. Shukla)

Versus

1. Union of India,
Through the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Paharganj, New Delhi.
3. The Divisional Personnel Officer,
DRM Office,
New Delhi.
4. The Assistant Pers. Officer,
Delhi Division,
Northern Railway,
Paharganj, New Delhi.Respondents

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Counsel for the applicant prays for deciding the representation of the applicant dated 23.08.2016 which has not been decided by the respondents yet. He states that at this stage, he would be happy and satisfied if a direction is being

given to the respondents to decide the aforesaid representation of the applicant within a stipulated time frame.

2. Taking into account the limited prayer of the applicant's counsel, I feel, it is not fit to unnecessarily keep the O.A pending. Accordingly, the respondents are directed to take a reasoned decision on the pending representation dated 23.08.2016 of the applicant within six weeks from the date of receipt of a certified copy of this order.

3. The O.A is disposed of. It is made clear that nothing has been commented on merit of the case. No costs.

(Mr. Navin Tandon)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/